

**Students from J. & K. going abroad**

451. { Bakshi Abdul Rashid:  
Shri Abdul Ghani Goal:

Will the Minister of Education be pleased to state:

(a) the number of students from Jammu and Kashmir who have been deputed for foreign studies during the past two years and to which countries; and

(b) how many of them have been sent on Government expenses?

**The Minister of Education (Dr. K. L. Shrimali):** (a) and (b). The information is being collected and will be laid on the Table of the House.

12 hrs.

RE: PROCEDURE

**Shri Hem Barua (Gauhati):** Sir, on a point of information.

**Mr. Speaker:** Is there a provision in our Rules where you can have a point of information? That is something new.

**Shri Hem Barua:** This is about an adjournment motion I had given regarding the Delhi teachers having proposed to go on a hunger strike. You, Sir, in your wisdom have disallowed that. But, as I understood you on a previous occasion, you had said that adjournment motions can be converted into Calling Attention notices. And I wrote to you a letter asking you to be good enough to convert it into a Calling Attention notice. But then I am informed that you want me to put a question on that. Is that not against your previous orders on your ruling that an adjournment motion can be converted into a Calling Attention notice?

**Mr. Speaker:** Every adjournment motion will not be converted automatically into a Calling Attention notice.

There might be some that might not be so urgent or that might not form the subject-matter of an adjournment motion at all. That discretion would always remain with me. I have to find out really whether there is such a matter of urgent public importance that can be taken up either in the form of an adjournment motion or in the form of a Calling Attention notice. The hon. Member knows it very well. And if he has still any complaint he can come to me and we can discuss it. But, as has been said so many times, when once a decision has been taken, if the Member is not satisfied he may kindly come to me and give me his grievance or tell me what he has got and then I can change that afterwards, but not at that moment.

12.03 hrs.

CALLING ATTENTION TO MATTERS  
OF URGENT PUBLIC IMPORTANCE

INSUFFICIENT SUPPLY OF COAL TO  
BIHAR

**Shri Shree Narayan Das (Darbhanga):** Under Rule 197, I beg to call the attention of the Minister of Mines and Fuel, to the following matter of urgent public importance and I request that he may make a statement thereon:—

The insufficient supply of coal in Bihar resulting in partial closure of a large number of industrial units.

**The Minister of Mines and Fuel (Shri K. D. Malaviya):** We appreciate that a certain amount of hardship may have been caused to industries in Bihar as in other States due to their full demand for coal supplies not having been met. But, by and large, the important industries have been ensured adequate supplies to keep them running. In fact the overall supplies of coal in 1961 to Bihar have been better, being 2,63,001 wagons as compared to 2,32,379 wagons in 1960.